

sugar mills in any part of the country. It, however, grants Letters of Intent/Industrial Licences in accordance with the Licensing Policy Guidelines for sugar industry announced vide Press Note No. 16 dated 8.11.1991. In

the financial year 1996-97 upto 30.06.1996, twelve Letters of Intent have been issued for setting up of new sugar factories as per details given in the Statement enclosed.

STATEMENT

Letters of Intent issued for the Establishment of new Sugar Factories in the Country during the Financial Year 1996-97 (upto 30.6.96)

S.No.	Name of the party	Location	LOI No. and Date
1.	M.A. Majeed and Brothers	Kadradab, Teh. Afzalgarh, Distt. Bijnor, (U.P.)	LI : 118 (1996) dt. 2.4.96
2.	M/s The West Coast Paper Mills Ltd.	Dandeli, Taluk-Haliyal, Distt. Uttara Kannada (Karnataka)	LI : 141 (1996) dt. 27.5.96
3.	Shri G.P Goenka	Lakhnauti, Tehsil Nakur, Distt. Saharanpur (U.P.)	LI : 142 (1996) dt. 27.5.96
4.	Shri Deepak Parti	Gunnaur, Teh. Gunnaur Distt. Badaun (U.P.)	LI : 143 (1996) dt. 28.5.96
5.	M/s Gem Sugars Ltd.	Kundargi, Teh. Bilgi, Distt. Bijapur (Karnataka)	LI : 145 (1996) dt. 28.5.96
6.	M/s Shri Prabhulingeshwar Sugar Works Ltd.	Siddapur, Teh. Jamkh- andi, Distt. Bijapur, (Karnataka)	LI : 146 (1996) dt. 28.5.96
7.	M/s Rossell Industries Ltd.	Ganga-Poorvi Gotia Teh-Rajepur Block, Distt. Farrukhabad (UP)	LI : 148 (1996) dt. 31.5.96
8.	M/s GEA Energy System India Ltd.	Attur, Distt. Salem (T.N.)	LI : 147 (1996) dt. 31.5.96
9.	Shri Chandra Prakash	Harroor, Teh-Gubbi Distt. Tumkur, (Karnataka)	LI : 182 (1996) dt. 28.6.96
10.	M/s Shamanur Sugars Ltd.	Duggavathi Village Teh. Harapanahalli, Distt. Bellary, (Karnataka)	LI/179 (1996) dt. 28.6.96
11.	M/s Venus Sugar Ltd.	Hussainpur, Teh. Bisauli, Distt. Badaun (U.P.)	LI : 185 (1996) dt. 28.6.96
12.	M/s South India Sugars Ltd.	Kuladee-Pamangalam Tal. Tirukkoyilur Distt. Villupuram Ramasamy, Padachiyar, (T.N.)	LI : 190 (1996) dt. 28.6.96

Privatisation of Telecom in Delhi

1076. SHRI JAI PRAKASH AGARWAL : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the progress made so far in regard to the transfer of Telecommunication services to the private sector in the National Capital Region of Delhi and the names of the areas proposed to be privatised;

(b) whether the Government also propose to privatise the Telecommunication services in the rural areas of Delhi;

(c) if so, the details of the agencies permitted/proposed to be permitted to operate in the rural areas;

(d) whether the Government have exercised any control on the functioning of the private sector;

(e) if so, the details thereof; and

(f) the steps taken/being taken or proposed to be taken to avoid the clash of interests of the private sector entrepreneurs with the Public interests?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) *Cellular Mobile Telephone service* : Two licences for cellular Mobile Telephone

Service have been issued for Delhi which includes Ghazibad, Noida, Faridabad and Gurgaon. The service has already been started by both the operators. Separate licences have also been issued (two each) for the neighbouring Telecom Circles of U.P. (West) and Haryana.

Radio Paging Service : Four licences for Radio Paging Service have been issued for Delhi which includes Ghaziabad, Noida, Faridabad and Gurgaon. The service has already been started by three operators. Two licences for UP Circle and one licence for Harana Circle have also been issued.

Basic Telephone Service : Letter of intent has been issued to one company to provide Basic Telephone Services in the National Capital Region of Delhi.

(b) Yes, Sir The service area includes the rural areas of Delhi also.

(c) The names of Cellular Licensees for Delhi are:

- (1) M/s Sterling Cellular Ltd.
- (2) M/s Bharti Cellular Ltd.

The names of Radio Paging licensees for Delhi are :

- (1) M/s RPG Paging Services
- (2) M/s DSS Mobile
- (3) M/s ABC Communications
- (4) M/s Microwave Communications

For Basic Services one company namely, M/s HFCL Benzeque Telecom Ltd has been issued Letter of Intent for Delhi Service Area.

(d) Yes, Sir The operators have to provide the service in accordance with the terms and conditions of the license agreement.

(e) and (f) The broad terms and conditions of the license agreement are given in the Statement enclosed, which provides safeguard against clash of interest of the private sector entrepreneurs with the public interests

STATEMENT

Broad Terms and Conditions of Licence Agreements.

1. The service shall be provided within the ceiling tariffs fixed.
2. The licensee cannot transfer the rights under the licence to a third party.
3. The service has to meet the quality of service parameters.
4. The Cellular Mobile Telephone Service is to be provided according to GSM specifications and the Radio Paging Service according to POCSAG specifications.
5. The licensee has to pay licence fee, access charges, WPC Royalty and licence fee for use of frequency etc.

6. It is obligatory for the licensee to provide any information regarding the operation of the service as and when desired by the Government.

7. The licensees have to provide monitoring facilities by authorised Government Agencies in case of Cellular Mobile Telephone Services.

Construction of Hotels by ITDC

1077. SHRI AMAR PAL SINGH : Will the Minister of TOURISM be pleased to state :

(a) whether the India Tourism Development Corporation propose to construct some three and five star hotels in the country during 1996-97 and 1997-98, and

(b) if so, the details thereof alongwith the locations identified in this regard?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA):

(a) and (b) The tentative plan proposals of ITDC for the year 1996-97 include the following :-

- (i) Construction of a 100 room 5-Star hotel at Chandigarh.
- (ii) Reconstruction and conversion of the existing Lodhi Hotel into a 310 room five star hotel.

Setting up of Sugar Mills

1078. DR. KRUPASINDHU BHOI : Will the Minister of FOOD be pleased to state :

(a) whether the Government have set up some sugar mills in the country on co-operative basis.

(b) if so, the details thereof, State-wise;

(c) whether the Government have also received proposals to set up some more sugar mills on co-operative basis during 1996-97;

(d) if so, the details of the proposals pending with the Government; and

(e) the steps taken to clear those proposals?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) : (a) and (b) The Central Government does not set up sugar mills in any part of the country. It, however, grants letters of intent/industrial licences for setting up of new sugar factories, in accordance with the Licensing Policy guidelines for the sugar industry announced vide Press Note No. 16 dated 8.11.91. As on 30.6.96, there were 245 installed sugar factories in the cooperative sector in the country. State-wise break-up of these sugar factories is given in the Statement enclosed.